

S.No.	Name of State/U.Ts.	Amount (Rs.in Crores)
25.	Goa	34.59
26.	Dadra & Nagar Haveli	.75
27.	Andhra Pradesh	2322.48
28.	Karnataka	1595.42
29.	Kerala	786.68
30.	Tamil Nadu	2310.04
31.	Pondicherry	31.01
32.	Lakshadweep	.37
All India		18830.65

[Translation]

Bachhawat Committee Report

3545. SHRI RAM VILAS PASWAN:
Will the Minister of LABOUR be pleased to state:

(a) whether many newspaper establishments are not implementing the recommendations of the Bachhawat Committee Report even after its acceptance:

(b) if so, the reasons therefor; and

(c) the remedial steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI.P.A.SANGMA): (a) to (c). According to the latest available information, out of 1548 newspaper establishments, 905 establishments have not implemented the

recommendations of the Bachhawat Wage Board. The main reasons for non-implementation are financial constraints and a number of writ petitions filed against the Bachhawat Award which are pending in the Supreme Court/High Court. Responsibility for implementation of the recommendations of the Bachhawat Wage Board lies with the State Governments. The Central Government has been requesting the State Governments and Union Territory Administration of the Bachhawat Award.
[English]

Credit to Agricultural and Small Scale Industrial Sectors

3546 SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state:

(a) whether adequate credit facilities are being extended by public sector banks

to agricultural and small scale industrial sectors in West Bengal;

(b) if not, the reasons therefor;

(c) whether the Union Government have received any complaints in this regard; and

(d) if so, the details thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) : (a) to (c) The position of advances for agriculture and small scale industries extended by all scheduled commercial banks in the State of West Bengal, as at the end of March, 1990, 1991 and 1992 (latest available) is indicated below:-

<i>Year ended</i>	<i>(Rs. in crores)</i>	
	<i>Agriculture (Balance outstanding)</i>	<i>Small Scale Industries (balance outstanding)</i>
<i>March</i>		
1990	672.70	1106.94
1991	628.82	1273.69
1992	628.92	1400.24

Complaints, if any, received by Government about non-sanctioning of advances are taken up with the concerned banks for remedial action.

[*Translation*]

Import of Tea

3547. SHRI MUMTAZI ANSARE: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have accorded approval to some companies to import tea during 1993;

(b) if so, the reasons therefor; and

(c) the details of such companies which have imported tea during 1993

alongwith the names of the countries from where tea was imported?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c). Import of tea is allowed only to Export Oriented Units and units in Export Processing Zones for re-exports only after blending with Indian teas. While allowing such imports adequate safeguards have been taken by the Govt. to ensure that such imports do not affect the domestic tea industry and also the image of Indian tea in the world Market.

During 1993, approvals have been accorded to the following companies for import of teas for blending for their Export Oriented Units for re-exports:-

1. M/s. A.B. International, Tamil Nadu.